CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABADBENCH.

O.A. No. 1189 of 1994

Gyan Singh and others

Applicants.

Versus

Union of India and others

... Respondents.

Hon. Mr. S. Das Gupta, A.M. Hon. Mr. T.L. Verma, J.M.

(By Hon. Mr. S. Das Gupta, A.M.)

Heard Sri N.N. Lahiri, learned counsel for the applicant.

The applicants in this case are stated to be a permanent Class-IV employees continuously doing the duty as Khalasi under P.W.I. Bhatni, N.E. Railway in the pay scale of Rs. 750-990. They are now stated to have been posted as Gangman in the higher scale of pay under P.W.I. Deoria in the scale of Rs. 775-1025 by the impugned order dated 25.7.1994 (Annexure- A 1). This order has been challenged by the applicant on the ground that they have no training for working as Gangman and that they cannot be compelled to work as such.

2. In our view, the applicants have actually been promoted from lower grade to higher grade.

Although they have been posted from one station to another, the same is not under challenge. An order of promotion to higher grade cannot be a matter from grievance to be agitated for the Tribunal unless the applicant show that they are visited by certain adverse effects by the order of

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promotion. The application does not indicate any such adverse effects of the order nor would the learned counsel for the applicants pointed out any such adverse affects during oral submissions.

We are, therefore, of the view that no case has been made by the applicants in this application which is devoid of merits and is, therefore, dismissed in limine.

Member(J)

Member (A)

Dated: 17.8.1994

(n.u.)